

MINUTES OF THE MEETING No. 8/14 dated 15.5.2013 UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Nand Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi
2. Shri Jasbir Singh, Consultant, Deptt. of C&PC (Chem Div), Shastri Bhavan, New Delhi
3. Shri S.K. Aggarwal, Asstt. Director, DC (MSME), Nirman Bhavan, New Delhi
4. Shri A.K. Aggarwal, Addl. Industrial Adviser, Deptt. of C&PC (PC Division), New Delhi
5. Shri Daya Shanker, Dy. Director General of Foreign Trade, Norms Committee-IV, Office of DGFT, Udyog Bhawan, New Delhi
6. Shri G. Saravanan, Foreign Trade Development Officer, Norms Committee – IV, Office of DGFT, Udyog Bhawan, New Delhi.

Case No M-43 NC No.8/14 Dated 22.5.13	M/ s Kush Synthetic (P) Ltd, F.No.01/83/50/540/AM13/DES-IV/ RLA F.No.52/21/040/0030/AM13 Lic.No.5210038809 dated 3.8.2012
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The Committee considered the case as per agenda and noted that the decision of NC Meeting No.30/83 dated 24.10.2012 (Case No.58/26/83-ALCI/2012) was cancelled by Committee in its Meeting No.47/13 dated 20.02.2013, as firm had mentioned incorrect and misleading input as “glass fibre yarn rovings” in their application. As technical comments of DIPP also, inadvertently,

mentioned same input as in application, in minutes of meeting of NC dated 24.10.2012 same input got typed incorrectly. On noticing mistake and the fact that 'yarn' and 'roving' are two different items and firm has given ambiguous declaration, Norms Committee cancelled ad-hoc norms as given in Meeting of 24.10.2012. Committee also desired TA, DIPP, to re-examine the case and also advised to obtain from firm the production and consumption data duly certified by central excise, Based on the production/consumption data furnished by firm duly certified by the Central Excise, Committee decided to approve norms on the basis of written recommendation of Department of Industrial Policy & Promotion, vide their U.O.No. Nil dated 20.5.2013, as under:-

Export Item	Qty.	Import Item	Qty.
Glass Fibre Fabric (800 GSM to 1800 GSM)	1 Kg	Relevant GSM Glass Fibre Rovings	1.0364 Kg

The above decision would supersede the decision of NC Meeting No. 47/13 dated 20.02.2013 (Case No. M-169).

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-44 NC No.8/14 Dated 22.5.13	M/ s Silver Oak Labs (P) Ltd, N. Delhi F.No.01/83/50/1019/AM07/DES-IV RLA F.No.05/24/040/ 713 /AM07 Lic.No.0510196011 dated 11.12.2006
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The Committee considered the case as per agenda and noted that Technical Authority, DIPP, vide their U.O.No.7/100/2013/05-TSW dated 13.5.2013, have re-examined the case based on the clarification submitted by the firm vide their letter dated 26th March, 2013, along with declaration for export products, FDA Certificate, ARE-1, Export Invoice, Shipping Bill, raw material specification. Technical Authority, DIPP, also observed that in the advance license, the quantity of the product was given in Numbers and based on ARE-1, Export Invoice, Chartered Engineer Certificate, the following weight of export products has observed by TA, DIPP:-

Export Item No.1	Net Content	99.00 grams packing
2	Net Content	74.25 grams packing
3	Net Content	53.00 grams packing

TA, DIPP, has also obtained a copy of the approved formula from Drug Authority, declaration regarding import and export items and stated that the firm had claimed wastage of 0.50% on bulk raw materials, which is reasonable.

Taking into account all the facts and circumstances mentioned above, Committee decided to re-consider the case and approve norms, as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Cooling Foot & Leg Gel	3,00,000 Numbers
2.	Soothing Foot Cream	9,50,000 Numbers
3.	Antiperspirant Foot Cream	1,00,000 Numbers

Import Item

S.No.	Description of Item	Quantity
1.	Tube Cooling Foot & Leg Gel	Net to net
2.	Phenonip	238.790 Kg
3.	Neutral TE	268.640 Kg
4.	Rosemary Extract	14.920 Kg
5.	Tube Soothing Foot Cream	Net to net
6.	Lanette N	8152.340 Kg

7.	Eumulgin B1	815.430 Kg
8.	Extract Chamomile 20376	35.440 Kg
9.	Primrose Extract	35.440 Kg
10.	Ess Oil G0030501 cool feet	141.780 Kg
11.	Tube Antiperspirant Foot Cream	Net to net
12.	Chlorohydrol 50%	1384.890 Kg
13.	Emulgrade 1000N1	372.860 Kg
14.	Euxyl K 700	42.610 Kg
15.	Ext Witch Hazel	2.660 Kg
16.	Peppermint Extract 21295	2.660 Kg

The above decision would supersede the decision by NC vide ALC M.No. 48/83 dated 9.12.2008 and this decision is only for regularization purpose. As the license had already expired, no further imports and exports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-45 NC No.8/14 Dated 22.5.13	M/ s Silver Oak Labs (P) Ltd, N. Delhi F.No.01/83/50/508/AM07/DES-IV RLA F.No.05/24/040/370/AM07 Lic.No.0510187988 dated 1.8.2006
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The Committee considered the case as per agenda and noted that Technical Authority, DIPP, vide their U.O.No.7/100/2013-TSW/06 dated 10.5.2013, have re-examined the case based on the clarification submitted by the firm vide their letter dated 9th April 2013, along with declaration for export items, FDA Certificate, ARE-1, Export Invoice, and Chartered Engineer's Certificate. Committee further noted that in the advance authorization, the quantity of the export product is shown in Numbers, and based on the above documents, TA, DIPP, correlated the same and observed the following quantity:-

Export Item No.1 – 5:	Net Content	5.71 grams packing
6:	Net Content	4.20 grams packing
7,8:	Net Content	1.73 grams packing
9:	Net Content	2.76 grams packing
10:	Net Content	6.70 grams packing

Committee also observed that in the approved formula from Drug Authority, the name of the chemical has been mentioned in generic name, but the firm has imported chemicals under trade name. From the international cosmetic ingredient dictionary and hand book, it is seen that the generic name, trade/brand names are given. TTA, DIPP, correlated the same before recommending norms.

Taking into account all the facts and circumstances mentioned above, Committee decided to re-consider the case and approve norms, as under:-

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Export Item

S.No.	Description of Item	Quantity
1.	GG LUXURY LIP GLOSS RED MERCURY (5.71 grams packing)	15,000 Numbers
2.	GG LUXURY LIP GLOSS COPPER (5.71 grams packing)	15,000 Numbers
3.	GG LUXURY LIP PINK PLATINUM (5.71 grams packing)	15,000 Numbers
4.	GG LUXURY LIP SILVER PRUNE (5.71 grams packing)	15,000 Numbers
5.	GG LUXURY LIP GOLDEN BEIGE (5.71 grams packing)	15,000 Numbers
6.	GG DIVINE LINER (4.20 grams packing)	1,10,000 Numbers
7.	GG LUMINOUS CONCEALER ROSE (1.73	35,000 Numbers

	grams packing)	
8.	GG LUMINOUS CONCEALER SAND (1.73 grams packing)	35,000 Numbers
9.	V LIGHT RAYS LIP GLOSS PENDANT (2.76 grams packing)	95,000 Numbers
10.	PLUMP & GLOSS POUT (6.70 grams packing)	10,000 Numbers

Import Item

S.No.	Description of Item	Quantity
1.	Barrel + Wiper GG Lip Gloss	Net to net (in Numbers)
2.	Cap + Applicator GG Lip Gloss	Net to net (in Numbers)
3.	Bulk GG Lux Lip Gloss – Red Mercury	86.08 Kg
4.	Bulk GG Lip Gloss - Copper	86.08 Kg
5.	Bulk GG Luxury Lip Gloss Pink Platinum	86.08 Kg
6.	Bulk GG Lip Gloss – Silver Prune	86.08 Kg
7.	Bulk GG Lip Gloss – Golden Beige	86.08 Kg
8.	Base Label GG Lip Gloss – Red Mercury	Net to net (in Numbers)
9.	Base Label GG Lip Gloss - Copper	Net to net (in Numbers)
10.	Base Label GG Luxury Lip Gloss Pink Platinum	Net to net (in Numbers)
11.	Base Label GG Lip Gloss – Silver Prune	Net to net (in Numbers)
12.	Base Label GG Lip Gloss – Golden Beige	Net to net (in Numbers)
13.	Carton GG Lip Gloss	Net to net (in Numbers)
14.	Bulk GGPL Liner	462.00 Kg
15.	Barrel + Wiper – GGPL Liner	Net to net (in Numbers)
16.	Cap + Applicator – GGPL Liner	Net to net (in Numbers)

17.	Carton GGPL Eye Liner	Net to net (in Numbers)
18.	Base Label GGPL Eye Liner	Net to net (in Numbers)
19.	Bulk GG Luminous Concealer Rose	60.85 Kg
20.	Click Pen Barrel	Net to net (in Numbers)
21.	Cap GG	Net to net (in Numbers)
22.	Applicator Head	Net to net (in Numbers)
23.	Tamper Evident Label	Net to net (in Numbers)
24.	Carton GG	Net to net (in Numbers)
25.	Bulk GG Luminous Concealer Sand	60.85 Kg
26.	Bottle + Wiper	Net to net (in Numbers)
27.	Cap + Applicator	Net to net (in Numbers)
28.	Necklace	Net to net (in Numbers)
29.	Bulk Milky Way Lip Gloss	263.51 Kg
30.	Polybag	Net to net (in Numbers)
31.	Plump & Gloss Cap with DOE Foot Applicator	Net to net (in Numbers)
32.	Plump & Gloss Bottle with Wiper	Net to net (In Numbers)
33.	Bulk Plump & Gloss Gloss Pout	67.34 Kg

The above decision would supersede the decision by NC vide ALC M. No. 14/83 dated 11.07.2007 and this decision is only for regularization purpose. As the license had already expired, no further imports and exports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-46 NC No.8/14 Dated 22.5.13	M/ s Silver Oak Labs (P) Ltd, N. Delhi F.No.01/83/50/01340/AM07/DES-IV RLA F.No.05/24/040/01001/AM07 Lic.No.0510201014 dated 14.3.2007
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The Committee considered the case as per agenda and noted that Technical Authority, DIPP, vide their U.O.No.7/100/2013/07-TSW/73 dated 14.5.2013, have re-examined the case based on the clarification submitted by the firm vide their letter dated 29.04.2013 along with declaration for export items, FDA Certificate, Export Invoice, Shipping Bills, etc.

Committee further noted that in the advance authorization, the quantity of product was given in Numbers and net quantity of export item is given in the Shipping Bills, which is 12.86 grams packing.

TA, DIPP, has also obtained a copy of the approved formula from Drug Authority, declaration regarding export items and noted that the firm has claimed a wastage of 0.50% on raw materials which DIPP felt was reasonable.

Taking into account all the facts and circumstances mentioned above, Committee decided to re-consider the case and approve norms, as under:-

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Export Item

S.No.	Description of Item	Quantity
1.	Tender Care	10,00,000 Number

Import Item

S.No.	Description of Item	Quantity
1.	Yellow Pet Jelly (Extra Light Yellow) (Petrolatum)	5778.38 Kg
2.	Myritol 318 (Capralic/Capric Triglyceride)	3467.03 Kg
3.	Yellow Bees Wax (Beeswax)	770.29 Kg
4.	Paraffin Wax (Paraffin)	770.29 Kg
5.	Modulan (Acetylated Lanolin)	642.04 Kg

The above decision would supersede the decision by NC vide ALC M.No. 30/83 dated 31.10.2007 and this decision is only for regularization purpose. As the license had already expired, no further imports and exports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

MEETING NUMBER : 8/83-ALC1/2013 MEETING DATE : 22.05.2013

1	Case No.:17/52/83-ALC1/2009	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status :Case Deferred
	HQ File :01/83/050/00987/AM10/	RLA File :03/95/040/00899/AM09/	Lic.No/Date:0310549023 03.12.2009	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the DC (MSME). U.O. issued on 6.5.2013. The case is re-listed for 19.6.2013.			

2	Case No.:26/30/84-ALC3/2010	Party Name:D DECOR EXPORTS.	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/84/050/00210/AM11/	RLA File :03/94/040/00559/AM11/	Lic.No/Date:0310596364 12.10.2010	Defer Date:
	Decision : Re-listed for 19.06.2013.			

3	Case No.:10/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00935/AM11/	RLA File :10/24/040/00107/AM11/	Lic.No/Date:1010041843 21.02.2011	Defer Date:19.06.2013
	Decision :Re-listed for 19.6.2013.			

4	Case No.:15/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00940/AM11/	RLA File :10/24/040/00103/AM11/	Lic.No/Date:1010041841 21.02.2011	Defer Date:19.06.2013
	Decision :Re-listed for 19.6.2013.			

5	Case No.:3/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/01089/AM11/	RLA File :10/24/040/00130/AM11/	Lic.No/Date:1010042162 18.03.2011	Defer Date:19.06.2013
	Decision :Re-listed for 19.6.2013.			

6	Case No.:4/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/01090/AM11/	RLA File :10/24/040/00131/AM11/	Lic.No/Date:1010042163 18.03.2011	Defer Date:19.06.2013

Decision :Re-listed for 19.6.2013.

7	Case No.: 11/27/82-ALC4/2011	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status: Case Deferred
	HQ File :01/82/050/00761/AM12/	RLA File :03/94/040/00465/AM12/	Lic.No/Date:0310650141 24.08.2011	Defer Date:19.06.2013
	Decision : D/L dated 8.3.2013 issued by Deptt. of C&PC(Chem.Div). Reminder to firm dated 3.4.2013 issued by this office. The case is re-listed for 19.6.2013.			

8	Case No.: 9/27/82-ALC4/2011	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status: Case Deferred
	HQ File :01/82/050/00759/AM12/	RLA File :03/94/040/00464/AM12/	Lic.No/Date:0310650335 25.08.2011	Defer Date:19.06.2013
	Decision : D/L dated 8.3.2013 issued by Deptt. of C&PC(Chem.Div). Reminder to firm dated 3.4.2013 issued by this office. The case is re-listed for 19.6.2013.			

9	Case No.: 21/44/83-ALC1/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status: Case Deferred
	HQ File :01/83/050/00766/AM12/	RLA File :05/23/040/00285/AM12/	Lic.No/Date:0510307112 03.11.2011	Defer Date:19.06.2013
	Decision : Letter issued to Shri Naresh Kumar, Jt. Secretary, M/o Mines on 21.12.2012. Reminder to JS (M/o Mines) on 11.2.2013. Another reminder issued on 23.5.2013. The case is re-listed for 19.6.2013.			

10	Case No.: 16/3/83-ALC1/2012	Party Name:WELSET PLAST EXTRUSIONS PVT.LTD.	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status: Case Deferred
	HQ File :01/83/050/00019/AM13/	RLA File :03/95/040/00618/AM12/	Lic.No/Date:0310668494 02.12.2011	Defer Date:19.06.2013
	Decision : Already listed in Meeting No. 7/83 dated 15.05.2013. Relisted for 12.6.2013.			

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Case No.:10/20/83-ALC1/2012	Party Name:EUROSYNTEC CHEMICALS PVT. LTD.,	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Approved
HQ File :01/83/050/00356/AM13/	RLA File :03/94/040/00238/AM13/	Lic.No/Date:0310699610 22.06.2012	Defer Date:
Decision : Committee considered the case as per Agenda and based on the written technical recommendation of Technical Authority, Department of Industrial Policy & Promotion, vide their U.O. No. 7/146/2013-TSW dated 22.05.2013, decided to approved norms as under:-			
Export Item	Qty.	Import Item	Qty.
1. PU Topcoat Paint Polyurethane Base Paint	1.00 Lt.	Acrylic Polyol Resin (Synthalat A TS 1508)-60%	0.698 Kgs.
		Acrylic Polyol Resin (Synthalat A 141 HS)-62	0.161 Kgs.
2. Clear Coat Polyurethane Base Clear Coat	1.00 Lt.	Acrylic Polyol Resin (Synthalat A TS 1508)-60%	0.6518 Kgs
		Acrylic Polyol Resin (Synthalat A 141 HS)-62	0.150 Kgs.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:22/20/83-ALC1/2012	Party Name:KANCOR INGREDIENTS	Meet No/Date:8/83-ALC1/2013	Status:Case
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12		LIMITED	22.05.2013	Deferred
	HQ File :01/83/050/00368/AM13/	RLA File :10/24/040/00025/AM13/	Lic.No/Date:1010050229 28.06.2012	Defer Date:19.06.2013
	Decision :Re-listed for 19.6.2013.			

13	Case No.:23/20/83-ALC1/2012	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00369/AM13/	RLA File :10/24/040/00024/AM13/	Lic.No/Date:1010050230 28.06.2012	Defer Date:19.06.2013
	Decision :Re-listed for 19.6.2013.			

14	Case No.:24/20/83-ALC1/2012	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00370/AM13/	RLA File :10/24/040/00026/AM13/	Lic.No/Date:1010050228 28.06.2012	Defer Date:19.06.2013
	Decision :Re-listed for 19.6.2013.			

15	Case No.:60/26/83-ALC1/2012	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Approved
	HQ File :01/83/050/00542/AM13/	RLA File :02/24/040/00093/AM13/	Lic.No/Date:0210181715 05.09.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the case has already been approved in the M.No.7/83 dated 15/5/2013 . Hence the case is treated as withdrawn from the current agenda.			

16	Case No.:51/36/83-ALC1/2012	Party Name:ITC LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00676/AM13/	RLA File :09/24/040/00236/AM13/	Lic.No/Date:0910053764 11.09.2012	Defer Date:19.06.2013

10	Decision : The Committee considered the case as per agenda and noted that the firm has not yet furnished a letter stating that they are unable to provide production/consumption data separately for each item of exports and to furnish consolidated data endorsed by the Central Excise. TA DIPP has issued a reminder to the firm vide their mail dated 21.05.2013. Hence, case is re-listed for 19.6.2013.
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17	Case No.: 22/36/83-ALC1/2012	Party Name:ITC LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status: Case Deferred
	HQ File :01/83/050/00647/AM13/	RLA File :09/24/040/00235/AM13/	Lic.No/Date:0910053784 12.09.2012	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda and noted that the firm has not yet furnished a letter stating that they are unable to provide production/consumption data separately for each item of exports and to furnish consolidated data endorsed by the Central Excise. TA DIPP has issued a reminder to the firm vide their mail dated 21.05.2013. Hence, case is re-listed for 19.6.2013.			

18	Case No.: 27/36/83-ALC1/2012	Party Name:ITC LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status: Case Deferred
	HQ File :01/83/050/00652/AM13/	RLA File :09/24/040/00233/AM13/	Lic.No/Date:0910053780 12.09.2012	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda and noted that the firm has not yet furnished a letter stating that they are unable to provide production/consumption data separately for each item of exports and to furnish consolidated data endorsed by the Central Excise. TA DIPP has issued a reminder to the firm vide their mail dated 21.05.2013. Hence, case is re-listed for 19.6.2013.			

19	Case No.: 43/36/83-ALC1/2012	Party Name:ITC LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status: Case Deferred
	HQ File :01/83/050/00668/AM13/	RLA File :09/24/040/00232/AM13/	Lic.No/Date:0910053781 12.09.2012	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda and noted that the firm has not yet furnished a letter stating that they are unable to provide production/consumption data separately for each item of exports and to furnish consolidated data			

endorsed by the Central Excise. TA DIPP has issued a reminder to the firm vide their mail dated 21.05.2013. Hence, case is re-listed for 19.6.2013..

20	Case No.:52/36/83-ALC1/2012	Party Name:ITC LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00677/AM13/	RLA File :09/24/040/00231/AM13/	Lic.No/Date:0910053782 12.09.2012	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda and noted that the firm has not yet furnished a letter stating that they are unable to provide production/consumption data separately for each item of exports and to furnish consolidated data endorsed by the Central Excise. TA DIPP has issued a reminder to the firm vide their mail dated 21.05.2013. Hence, case is re-listed for 19.6.2013.			

21	Case No.:54/36/83-ALC1/2012	Party Name:ITC LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00679/AM13/	RLA File :09/24/040/00234/AM13/	Lic.No/Date:0910053783 12.09.2012	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda and noted that the firm has not yet furnished a letter stating that they are unable to provide production/consumption data separately for each item of exports and to furnish consolidated data endorsed by the Central Excise. TA DIPP has issued a reminder to the firm vide their mail dated 21.05.2013. Hence, case is re-listed for 19.6.2013.			

	Case No.:34/36/83-ALC1/2012	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Approved
	HQ File :01/83/050/00659/AM13/	RLA File :07/24/040/00245/AM13/	Lic.No/Date:0710090785 17.09.2012	Defer Date:
	Decision : Committee considered the case as per Agenda and based on the written technical comments furnished by the Department of Industrial Policy & Promotion (DIPP) vide their letter dated 20.05.2013, decided to approve the case as under:-			

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Export Item: Printed Religious Books						
Quantity: 1 Kg.						
Import Item						
<table><tr><th>Sl.No.</th><th>Item Description</th><th>Quantity recommended</th></tr><tr><td>1</td><td>Rainbow 270 grams, 1200408 Blue Morocco 949 Latex impregnated paper board (Relevant)</td><td>1.005 kg/Kg content in export product</td></tr></table>	Sl.No.	Item Description	Quantity recommended	1	Rainbow 270 grams, 1200408 Blue Morocco 949 Latex impregnated paper board (Relevant)	1.005 kg/Kg content in export product
Sl.No.	Item Description	Quantity recommended				
1	Rainbow 270 grams, 1200408 Blue Morocco 949 Latex impregnated paper board (Relevant)	1.005 kg/Kg content in export product				
RLA to take action as per above decision of Norms Committee, under Para 4.7 of HBP.						

23	Case No.: 36/36/83-ALC1/2012	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status: Case Rejected
	HQ File :01/83/050/00661/AM13/	RLA File :07/24/040/00207/AM13/	Lic.No/Date:0710090770 17.09.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 22/1/2013 issued by M/o Steel followed by reminder dated 13.3.2013 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

24	Case No.: 52/31/83-ALC1/2012	Party Name:Lona Industries Ltd	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status: Case Deferred
	HQ File :01/83/050/00604/AM13/	RLA File :03/95/040/00378/AM13/	Lic.No/Date:0310709935 21.09.2012	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data within 15 days time. Mail issued on 28.05.2013. The case is re-listed for 12.6.2013 (case already listed in M. No.7/83 dated			

15.5.2013 and hence treated as withdrawn from current agenda).

25	Case No.:32/36/83-ALC1/2012	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00657/AM13/	RLA File :31/83/040/00109/AM13/	Lic.No/Date:3110055879 25.09.2012	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Mail issued on 4.6.2013. The case is re-listed for 19.6.2013.			

26	Case No.:4/36/83-ALC1/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00629/AM13/	RLA File :03/94/040/00563/AM13/	Lic.No/Date:0310711822 05.10.2012	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda and noted that TA, C&PC (PC Division) has issued a deficiency letter dated 29 th April, 2013. Reminder from this office issued on 4.6.2013. Re-listed for 19.6.2013.			

27	Case No.:6/36/83-ALC1/2012	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00631/AM13/	RLA File :03/94/040/00570/AM13/	Lic.No/Date:0310712187 09.10.2012	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data of production & consumption for last 3 years and product names from firm. Mail issued to firm on 24.05.2013. Re-listed for 19.6.2013			

28	Case No.:8/36/83-ALC1/2012	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00633/AM13/	RLA File :03/94/040/00556/AM13/	Lic.No/Date:0310712209 09.10.2012	Defer Date:19.06.2013

Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Mail issued to firm on 4.6.2013. The case is re-listed for 19.6.2013.

29	Case No.:18/36/83-ALC1/2012	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00643/AM13/	RLA File :08/24/040/00220/AM13/	Lic.No/Date:0810115689 09.10.2012	Defer Date:19.06.2013
	Decision : D/L dated 11.4.2013 issued by Deptt. of C&PC(Chem.Div). Reminder to firm issued by this office on 24.05.2013. Re-listed for 19.6.2013.			

30	Case No.:13/36/83-ALC1/2012	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00638/AM13/	RLA File :03/94/040/00452/AM13/	Lic.No/Date:0310712693 12.10.2012	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Mail issued to firm on 4.6.2013. The case is re-listed for 19.6.2013.			

31	Case No.:24/36/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00649/AM13/	RLA File :10/24/040/00052/AM13/	Lic.No/Date:1010051551 17.10.2012	Defer Date:19.06.2013
	Decision : Re-listed for 19.6.2013.			

32	Case No.:11/40/83-ALC1/2012	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00748/AM13/	RLA File :03/94/040/00596/AM13/	Lic.No/Date:0310712951 17.10.2012	Defer Date:19.06.2013

Decision : D/L dated 25.3.2013 issued by Deptt. of C&PC (Chem.Div). Reminder dated 20.5.2013 issued by this office. The case is re-listed for 19.6.2013.

33	Case No.:12/40/83-ALC1/2012	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00749/AM13/	RLA File :03/94/040/00593/AM13/	Lic.No/Date:0310712949 17.10.2012	Defer Date:19.06.2013
	Decision : D/L dated 25.3.2013 issued by Deptt. of C&PC (Chem.Div). Reminder dated 20.5.2013 issued by this office. The case is re-listed for 19.6.2013.			

34	Case No.:16/40/83-ALC1/2012	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00753/AM13/	RLA File :03/94/040/00552/AM13/	Lic.No/Date:0310713013 17.10.2012	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Mail issued to firm on 4.6.2103. The case is re-listed for 19.6.2013.			

35	Case No.:18/40/83-ALC1/2012	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00755/AM13/	RLA File :03/94/040/00248/AM13/	Lic.No/Date:0310713631 25.10.2012	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Mail issued to firm on 4.6.2013. The case is re-listed for 19.6.2013.			

36	Case No.:2/32/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00615/AM13/	RLA File :08/24/040/00189/AM13/	Lic.No/Date:0810115927 26.10.2012	Defer Date:19.06.2013

Decision : Hard copy of application from RLA and firm vide letter dated 7.2.2013 and mail on 24.5.2013. The case is re-listed for 19.6.2013

37	Case No.: 70/36/83-ALC1/2012	Party Name:SATYAM POLY PLAST	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status: Case Deferred
	HQ File :01/83/050/00695/AM13/	RLA File :13/24/040/00034/AM13/	Lic.No/Date:1310041432 29.10.2012	Defer Date:19.06.2013
	Decision : D/L dated 6.3.2013 issued by Deptt. of C&PC (PC.Div). Reminder dated 20.5.2013 issued by this office. The case is re-listed for 19.6.2013.			

38	Case No.: 3/32/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status: Case Deferred
	HQ File :01/83/050/00616/AM13/	RLA File :08/24/040/00193/AM13/	Lic.No/Date:0810115989 30.10.2012	Defer Date:19.06.2013
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 19.6.2013.			

39	Case No.: 4/40/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status: Case Deferred
	HQ File :01/83/050/00741/AM13/	RLA File :17/24/040/00043/AM13/	Lic.No/Date:1710005128 31.10.2012	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Mail issued to firm on 4.6.2013. The case is re-listed for 19.6.2013.			

40	Case No.: 9/40/83-ALC1/2012	Party Name:HANJIN CHEMICAL INDIA PVT.LTD.	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status: Case Deferred
	HQ File :01/83/050/00746/AM13/	RLA File :05/23/040/00317/AM13/	Lic.No/Date:0510338422 06.11.2012	Defer Date:19.06.2013

Decision :D/L dated 25.4.2013 issued by DIPP. Reminder issued on 4.6.2013. The case is re-listed for 19.6.2013.

41	Case No.:3/40/83-ALC1/2012	Party Name:KWALITY PHARMACEUTICALS PVT.LTD	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00740/AM13/	RLA File :12/24/040/00002/AM13/	Lic.No/Date:1210008411 08.11.2012	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 28.5.2013. The case is re-listed for 19.6.2013.			

42	Case No.:21/40/83-ALC1/2012	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Rejected
	HQ File :01/83/050/00758/AM13/	RLA File :03/95/040/00563/AM13/	Lic.No/Date:0310714662 08.11.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 6/2/2013 issued by Deptt. of C&PC(Chem Div) followed by reminder dated 10.4.2013 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

43	Case No.:29/40/83-ALC1/2012	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00766/AM13/	RLA File :03/94/040/00648/AM13/	Lic.No/Date:0310715004 16.11.2012	Defer Date:19.06.2013
	Decision : D/L dated 26.3.2013 issued by Deptt. of C&PC(Chem.Div). Reminder dated 20.5.2013 issued by this office. The case is re-listed for 19.6.2013.			

	Case No.:6/44/83-ALC1/2012	Party Name:HIKAL LIMITED	Meet No/Date:8/83-ALC1/2013	Status:Case
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44			22.05.2013	Deferred
	HQ File :01/83/050/00805/AM13/	RLA File :03/94/040/00608/AM13/	Lic.No/Date:0310715352 21.11.2012	Defer Date:19.06.2013
	Decision : D/L dated 22.4.2013 issued by Deptt. of C&PC(Chem.Div). Re-listed for 19.6.2013.			

45	Case No.:4/43/83-ALC1/2012	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00776/AM13/	RLA File :05/23/040/00342/AM13/	Lic.No/Date:0510339570 27.11.2012	Defer Date:19.06.2013
	Decision : D/L dated 4.4.2013 issued by Deptt. of C&PC (PC.Div). Reminder dated 3.5.2013 issued by this office. Re-listed for 19.6.2013.			

46	Case No.:18/44/83-ALC1/2012	Party Name:JYOTI CERAMIC INDUSTRIES PVT. LTD.	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00817/AM13/	RLA File :03/94/040/00603/AM13/	Lic.No/Date:0310715840 27.11.2012	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda. Reply from the firm has been received by TA (DIPP) and DGFT. Re-listed for 19.6.2013.			

47	Case No.:1/44/83-ALC1/2012	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00800/AM13/	RLA File :03/94/040/00755/AM13/	Lic.No/Date:0310716489 06.12.2012	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued to firm on 5.6.2013. The case is re-listed for 19.6.2013.			

48	Case No.:21/44/83-ALC1/2012	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Transferred to Different Section
	HQ File :01/83/050/00820/AM13/	RLA File :03/95/040/00284/AM13/	Lic.No/Date:0310716659 07.12.2012	Defer Date:22.05.2013
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product related to Drugs.			

Case No.:12/44/83-ALC1/2012	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Approved
HQ File :01/83/050/00811/AM13/	RLA File :03/95/040/00644/AM13/	Lic.No/Date:0310716770 10.12.2012	Defer Date:
Decision : : Committee considered the case as per Agenda and based on the written technical comments furnished by the Department of Industrial Policy & Promotion (DIPP) vide their letter dated 20.05.2013, decided to approve the case as under:- Export Item 1 & 2 : As per application Quantity: 1 Kg. Import Item:			
Import and export item No.	Import Item description	Quantity recommended	
1 and 2	Relevant Natural Transparent/Translucent Tracing paper in Jumbo Rolls with GSM 112 (+/- 10%)	1.005 Kg/Kg content in export product	
Export Item No. 3: As per application Quantity: 1 Kg			

Import Item:

Import and export item No.	Import Item description	Quantity recommended
3	Relevant Natural Transparent/Translucent Tracing paper in Jumbo Rolls with GSM 90 (+/- 10%)	1.01 Kg/Kg content in export product

Export Item No. 4,5 & 6: As per application**Quantity: 1Kg****Import Item**

Import and export item No.	Import Item description	Quantity recommended
4,5 and 6	Relevant Plain Paper-PPC-bond in jumbo rolls of GSM 90 (+/- 10%)	1.005 Kg/Kg content in export product

RLA to take action as per above decision of Norms Committee, under Para 4.7 of HBP.

Case No.: 26/44/83-ALC1/2012	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status: Case Deferred
HQ File :01/83/050/00825/AM13/	RLA File :03/95/040/00649/AM13/	Lic.No/Date:0310716785 10.12.2012	Defer Date:19.06.2013

Decision :The Committee considered the case as per agenda and noted that reply from the firm has been received by TA (PC

Division) and DGFT. Re-listed for 19.6.2013.

51	Case No.:27/47/83-ALC1/2012	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00861/AM13/	RLA File :08/24/040/00309/AM13/	Lic.No/Date:0810116812 11.12.2012	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda. The application was refer to DC (MSME) for providing the comments. U.O. issued on 29.4.2013. The case is re-listed for 19.6.2013.			

52	Case No.:1/39/83-ALC1/2012	Party Name:KWALITY PHARMACEUTICALS PVT.LTD	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00736/AM13/	RLA File :12/24/040/00004/AM13/	Lic.No/Date:1210008429 13.12.2012	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 7.5.2013. The case is re-listed for 19.6.2013			

53	Case No.:3/48/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Deffered and Re-indexed
	HQ File :01/83/050/00897/AM13/	RLA File :30/24/040/00044/AM13/	Lic.No/Date:3010090449 13.12.2012	Defer Date:22.05.2013
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received by TA (C&PC) Chemicals Division.. Re-listed for 19.6.2013.			

54	Case No.:51/47/83-ALC1/2012	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00885/AM13/	RLA File :03/94/040/00781/AM13/	Lic.No/Date:0310717370 17.12.2012	Defer Date:19.06.2013
	Decision : D/L dated 22.3.2013 issued by Deptt. of C&PC(PC Div). Reminder dated 8.5.2013 issued by this office. Re-			

listed for 19.6.2013.

55	Case No.:23/44/83-ALC1/2012	Party Name:PRAGATI GLASS PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Rejected
	HQ File :01/83/050/00822/AM13/	RLA File :03/95/040/00741/AM13/	Lic.No/Date:0310717960 21.12.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 26/2/2013 issued by DIPP followed by reminder dated 10.4.2013 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

56	Case No.:23/47/83-ALC1/2012	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case deferred
	HQ File :01/83/050/00857/AM13/	RLA File :13/24/040/00044/AM13/	Lic.No/Date:1310041706 27.12.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and defer the case for four weeks for want of comments from Deptt. of C&PC(Chem. Div). Re-listed for 26.6.2013.			

57	Case No.:31/52/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00950/AM13/	RLA File :10/24/040/00065/AM13/	Lic.No/Date:1010052121 07.01.2013	Defer Date:19.06.2013
	Decision : Re-listed for 19.6.2013.			

	Case No.:56/52/83-ALC1/2012	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status: Case Approved
	HQ File :01/83/050/00975/AM13/	RLA File :03/94/040/00828/AM13/	Lic.No/Date:0310719527 07.01.2013	Defer Date:

Decision : Committee considered the case as per Agenda and based on the written technical comments furnished by the Department of Chemicals & Petrochemicals vide their letter dated 17.05.2013, decided to approve the case as under:-

58

Export Item	Qty.	Import Item	Qty
Imidacloprid 70 WG (Admire/Confidor 70 WG)	1 Kg.	1.Imidacloprid Technical 94% Min.	0.709 Kg.
		2.Sodium Ligno Sulfonate	0.286 Kg.

RLA to take action as per above decision of Norms Committee, under Para 4.7 of HBP.

59

Case No.:3/52/83-ALC1/2012	Party Name:PROEC ENERGY LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
HQ File :01/83/050/00922/AM13/	RLA File :05/24/040/00383/AM13/	Lic.No/Date:0510342979 10.01.2013	Defer Date:19.06.2013

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 3.5.2013. The case is re-listed for 22.5.2013.

60

Case No.:26/52/83-ALC1/2012	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
HQ File :01/83/050/00945/AM13/	RLA File :03/95/040/00746/AM13/	Lic.No/Date:0310720272 10.01.2013	Defer Date:19.06.2013

Decision :As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 19.6.2013.

Case No.:55/52/83-ALC1/2012	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
HO File :01/83/050/00974/AM13/	RLA File :03/94/040/00850/AM13/	Lic No/Date:0310720391	Defer

61			11.01.2013	Date:19.06.2013
Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 19.6.2013.				

62	Case No.:17/52/83-ALC1/2012	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00936/AM13/	RLA File :17/24/040/00012/AM12/	Lic.No/Date:1710005162 14.01.2013	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 20.5.2013 issued by DIPP. The case is re-listed for 19.6.2013.			

63	Case No.:34/52/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00953/AM13/	RLA File :17/24/040/00054/AM13/	Lic.No/Date:1710005165 14.01.2013	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Mail issued to the firm on 4.6.2013. The case is re-listed for 19.6.2013.			

64	Case No.:35/52/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00954/AM13/	RLA File :17/24/040/00055/AM13/	Lic.No/Date:1710005166 14.01.2013	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued to the firm on 4.6.2013. The case is re-listed for 19.6.2013.			

	Case No.:40/52/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00959/AM13/	RLA File :17/24/040/00052/AM13/	Lic.No/Date:1710005163	Defer

65			14.01.2013	Date:19.06.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued to the firm on 4.6.2013. The case is re-listed for 19.6.2013.			

66	Case No.:41/52/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00960/AM13/	RLA File :17/24/040/00053/AM13/	Lic.No/Date:1710005164 14.01.2013	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued to the firm on 4.6.2013. The case is re-listed for 19.6.2013.			

67	Case No.:1/52/83-ALC1/2012	Party Name:HANJIN CHEMICAL INDIA PVT.LTD.	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00920/AM13/	RLA File :05/23/040/00422/AM13/	Lic.No/Date:0510343399 15.01.2013	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 3.5.2013. The case is re-listed for 19.5.2013.			

68	Case No.:57/52/83-ALC1/2012	Party Name:GUJARAT BOROSIL LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00976/AM13/	RLA File :03/94/040/00784/AM13/	Lic.No/Date:0310720810 15.01.2013	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 21.5.2013 issued by DIPP. The case is re-listed for 19.6.2013.			

69	Case No.:22/52/83-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00941/AM13/	RLA File :03/95/040/00636/AM13/	Lic.No/Date:0310721501	Defer

Decision :D/L dated 18.4.2013 issued by Deptt. of C&PC(PC.Div). Re-listed for 19.6.2013.

70	Case No.: 53/52/83-ALC1/2012	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status: Case Deferred
	HQ File :01/83/050/00972/AM13/	RLA File :07/24/040/00439/AM13/	Lic.No/Date:0710093204 21.01.2013	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 3.5.2013. The case is re-listed for 19.6.2013.			

71	Case No.: 42/52/83-ALC1/2012	Party Name:KLJ ORGANIC LTD.	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status: Case Approved
	HQ File :01/83/050/00961/AM13/	RLA File :05/23/040/00435/AM13/	Lic.No/Date:0510343882 22.01.2013	Defer Date:
	Decision : Committee considered the case as per Agenda and based on the written technical comments furnished by the Department of Chemicals & Petrochemicals vide their U.O. No. 14010/36/2011-Ch.II dated 23.04.2013, decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty
	Chlorinated Paraffin (Chlorine content 61-65%)	1 Kg.	1.Paraffin (C10-C20) 2. Chlorine 3. Tin Stabilizer 4. HM-HDPE DRUMS Made of HM-HDPE Blowing Grade	0.389 Kg. 1.093 Kg. 0.010 Kg. As per Packaging Policy
	RLA to take action as per above decision of Norms Committee, under Para 4.7 of HBP.			

72	Case No.:9/52/83-ALC1/2012	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00928/AM13/	RLA File :03/94/040/00869/AM13/	Lic.No/Date:0310721786 23.01.2013	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued to the firm on 5.6.2013. The case is re-listed for 19.6.2013.			

73	Case No.:10/52/83-ALC1/2012	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00929/AM13/	RLA File :03/94/040/00878/AM13/	Lic.No/Date:0310721790 23.01.2013	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued to firm on 5.6.2013. The case is re-listed for 19.6.2013.			

74	Case No.:35/44/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00834/AM13/	RLA File :17/24/040/00074/AM13/	Lic.No/Date:1710005212 24.01.2013	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued to firm on 4.6.2013. The case is re-listed for 19.6.2013.			

75	Case No.:16/52/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00935/AM13/	RLA File :17/24/040/00072/AM13/	Lic.No/Date:1710005211 24.01.2013	Defer Date:19.06.2013

Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued to the firm on 4.6.2013. The case is re-listed for 19.6.2013.

76	Case No.:18/52/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00937/AM13/	RLA File :17/24/040/00070/AM13/	Lic.No/Date:1710005209 24.01.2013	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued to the firm on 4.6.2013. The case is re-listed for 19.6.2013.			

77	Case No.:19/52/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00938/AM13/	RLA File :17/24/040/00066/AM13/	Lic.No/Date:1710005205 24.01.2013	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued to the firm on 4.6.2013. The case is re-listed for 19.6.2013.			

78	Case No.:48/52/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00967/AM13/	RLA File :17/24/040/00063/AM13/	Lic.No/Date:1710005203 24.01.2013	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued to the firm on 4.6.2013. The case is re-listed for 19.6.2013.			

79	Case No.:49/52/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00968/AM13/	RLA File :17/24/040/00068/AM13/	Lic.No/Date:1710005207 24.01.2013	Defer Date:19.06.2013

Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued to the firm on 4.6.2013. The case is re-listed for 19.6.2013.

80	Case No.: 50/52/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status: Case Deferred
	HQ File :01/83/050/00969/AM13/	RLA File :17/24/040/00071/AM13/	Lic.No/Date:1710005210 24.01.2013	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued to the firm on 4.6.2013. The case is re-listed for 19.6.2013.			

81	Case No.: 52/52/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status: Case Deferred
	HQ File :01/83/050/00971/AM13/	RLA File :17/24/040/00069/AM13/	Lic.No/Date:1710005208 24.01.2013	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued to the firm on 4.6.2013. The case is re-listed for 19.6.2013.			

82	Case No.: 58/52/83-ALC1/2012	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status: Case Deferred
	HQ File :01/83/050/00977/AM13/	RLA File :03/94/040/00916/AM13/	Lic.No/Date:0310721984 24.01.2013	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (PC.Div) on 8.4.2013. The case is re-listed for 19.6.2013.			

83	Case No.: 13/52/83-ALC1/2012	Party Name:GIRDHARS INTERNATIONAL PVT. LTD.,	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status: Case Deferred
	HQ File :01/83/050/00932/AM13/	RLA File :05/23/040/00438/AM13/	Lic.No/Date:0510344166 28.01.2013	Defer Date:19.06.2013

Decision : The Committee considered the case as per agenda. The application was refer to DIPP for providing the comments. U.O. issued on 31.5.2013. The case is re-listed for 19.6.2013.

84	Case No.: 20/52/83-ALC1/2012	Party Name:SHREE SHYAM PULP & BOARD MILLS LTD.	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status: Case Deferred
	HQ File :01/83/050/00939/AM13/	RLA File :05/24/040/00401/AM13/	Lic.No/Date:0510344237 28.01.2013	Defer Date:19.06.2013
	Decision : Committee considered the case as per agenda and noted that the export production description involve two products, namely, writing paper and printing paper. Hence, it was decided by the Committee to seek clarification from the firm as to the actual description of the export products. Email issued to the firm on 4.6.2013. Re-listed for 19.06.2013.			

85	Case No.: 28/52/83-ALC1/2012	Party Name:NEELIKON FOOD DYES & CHEMICALS LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status: Case Approved
	HQ File :01/83/050/00947/AM13/	RLA File :03/95/040/00817/AM13/	Lic.No/Date:0310722142 28.01.2013	Defer Date:
	Decision : Committee considered the case as per Agenda and based on the written technical comments furnished by the Department of Chemicals & Petrochemicals (Chemicals) vide their U.O. No. 14010/44/2009-Ch.II dated 18.05.2013, decided to approve the case as under:-			

Export Item	Qty.	Import Item	Qty
Neeliglow Acid Yellow 250	1 Kg.	Demap Aldehyde {4-(N,N-Diethylamino) Salicyladehyde}	0.679 Kg.

RLA to take action as per above decision of Norms Committee, under Para 4.7 of HBP.

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Case No.:29/52/83-ALC1/2012	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Approved
HQ File :01/83/050/00948/AM13/	RLA File :08/24/040/00347/AM13/	Lic.No/Date:0810117866 28.01.2013	Defer Date:
Decision : Committee considered the case as per Agenda and based on the written technical comments furnished by the Department of Chemicals & Petrochemicals (Chemicals) vide their U.O. No. 14010/03/2013-Ch.II dated 20.05.2013, decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty
Reactive Orange 3RA	1 Kg.	1. Vinyl Sulphone 2. SodiumNaphthionate 3. Sodium Nitrite 4. Sodium Bicarbonate	0.417 Kg 0.363 Kg. 0.103 Kg. 0.134 Kg.
RLA to take action as per above decision of Norms Committee, under Para 4.7 of HBP.			

87

Case No.:14/52/83-ALC1/2012	Party Name:MAROMA (A UNIT OF ARA VINDA TRUST)	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
HQ File :01/83/050/00933/AM13/	RLA File :25/24/040/00002/AM13/	Lic.No/Date:2510003890 30.01.2013	Defer Date:19.06.2013
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 3.5.2013. The case is re-listed for 19.6.2013.			

Case No.:4/52/83-ALC1/2012	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Approved
HQ File :01/83/050/00923/AM13/	RLA File :34/24/040/00256/AM13/	Lic.No/Date:3410035977 31.01.2013	Defer Date:
Decision : Committee considered the case as per Agenda and based on the written technical comments furnished by the			

Department of Chemicals & Petrochemicals (Chemicals) vide their U.O. No. 14010/17/2012-Ch.II dated 13.03.2013, decided to approve the case as under:-

88

Export Item	Qty.	Import Item	Qty
Chlorinated Paraffin (51-55% Chlorinated Content)	1 Kg.	1. Paraffin (C8-C30)	0.550 Kg.
		2. Stabilizer (Epoxidised Soya Bean Oil)	0.01 Kg.
		3. HM/HDPE Granules (Moulded Grade) for Drums	As per packing policy

RLA to take action as per above decision of Norms Committee, under Para 4.7 of HBP.

Case No.:7/52/83-ALC1/2012	Party Name:ARCHIES LTD.	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Approved
HQ File :01/83/050/00926/AM13/	RLA File :05/23/040/00450/AM13/	Lic.No/Date:0510344590 31.01.2013	Defer Date:

Decision : Committee considered the case as per Agenda and based on the written technical comments furnished by the Department of Industrial Policy & Promotion, (DIPP), vide their letter No. Nil dated 21.05.2013, decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty
Greeting Cards with Color Envelopes	7,25,000 Nos.	i) Card Board Coated (275+/- 10% GSM)	1.02 Kg/Kg content in export product

ii) Uncoated Paper (For Coloured Envelopes) (88+/- 10% GSM)	1.01 kg/Kg content in export product
iii) Art Paper Coated (150+/- 10% GSM)	1.02 kg/kg content in export
iv) Stamping Foil for (Printing purpose)	1.03 Sq. mt/Sq.mt. content in export product
v) Satin Ribbon (Width 0.5 inches)	1.02 metre/metre content in export proudct

RLA to take action as per above decision of Norms Committee, under Para 4.7 of HBP.

90	Case No.:8/52/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00927/AM13/	RLA File :10/24/040/00074/AM13/	Lic.No/Date:1010052341 31.01.2013	Defer Date:19.06.2013
	Decision :Re-listed for 19.6.2013.			

Case No.:25/52/83-ALC1/2012	Party Name:STERLING AUXILIARIES PVT	Meet No/Date:8/83-ALC1/2013	Status:Case
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91		LTD	22.05.2013	Deferred
	HQ File :01/83/050/00944/AM13/	RLA File :03/95/040/00846/AM13/	Lic.No/Date:0310722522 31.01.2013	Defer Date:19.06.2013
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 19.6.2013.			

92	Case No.:27/52/83-ALC1/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00946/AM13/	RLA File :03/95/040/00837/AM13/	Lic.No/Date:0310722507 31.01.2013	Defer Date:19.06.2013
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 19.6.2013.			

93	Case No.:37/52/83-ALC1/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00956/AM13/	RLA File :03/95/040/00843/AM13/	Lic.No/Date:0310722511 31.01.2013	Defer Date:19.06.2013
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 19.6.2013.			

94	Case No.:44/52/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00963/AM13/	RLA File :17/24/040/00083/AM13/	Lic.No/Date:1710005223 31.01.2013	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued to the firm on 4.6.2013. The case is re-listed for 19.6.2013.			

95	Case No.:45/52/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00964/AM13/	RLA File :17/24/040/00082/AM13/	Lic.No/Date:1710005222 31.01.2013	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued to the firm on 4.6.2013. The case is re-listed for 19.6.2013.			

96	Case No.:60/52/83-ALC1/2012	Party Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00979/AM13/	RLA File :03/94/040/00932/AM13/	Lic.No/Date:0310722546 31.01.2013	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 8.4.2013. The case is re-listed for 19.6.2013.			

97	Case No.:23/52/83-ALC1/2012	Party Name:COOL COSMETICS [P] LTD	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00942/AM13/	RLA File :04/24/040/00237/AM13/	Lic.No/Date:0410143071 04.02.2013	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 8.4.2013. The case is re-listed for 19.6.2013.			

98	Case No.:39/52/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00958/AM13/	RLA File :10/24/040/00078/AM13/	Lic.No/Date:1010052476 13.02.2013	Defer Date:19.06.2013
	Decision : Re-listed for 19.6.2013.			

99	Case No.:51/52/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00970/AM13/	RLA File :10/24/040/00079/AM13/	Lic.No/Date:1010052477 13.02.2013	Defer Date:19.06.2013
	Decision :Re-listed for 19.6.2013.			

100	Case No.:24/52/83-ALC1/2012	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00943/AM13/	RLA File :02/24/040/00176/AM13/	Lic.No/Date:0210186478 14.02.2013	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 3.5.2013. The case is re-listed for 19.6.2013.			

101	Case No.:46/52/83-ALC1/2012	Party Name:INDO COLCHEM LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00965/AM13/	RLA File :08/24/040/00392/AM13/	Lic.No/Date:0810118390 14.02.2013	Defer Date:19.06.2013
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 19.6.2013.			

102	Case No.:47/52/83-ALC1/2012	Party Name:INDO COLCHEM LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00966/AM13/	RLA File :08/24/040/00379/AM13/	Lic.No/Date:0810118389 14.02.2013	Defer Date:19.06.2013
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 19.6.2013.			

103	Case No.:5/48/83-ALC1/2012	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00899/AM13/	RLA File :07/24/040/00489/AM13/	Lic.No/Date:0710093751 18.02.2013	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 3.5.2013. The case is re-listed for 19.6.2013.			

104	Case No.:6/48/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00900/AM13/	RLA File :08/24/040/00249/AM13/	Lic.No/Date:0810118471 18.02.2013	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. The case is re-listed for 19.6.2013.			

105	Case No.:32/52/83-ALC1/2012	Party Name:BAJAJ POLYBLEND PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00951/AM13/	RLA File :50/24/040/00016/AM13/	Lic.No/Date:5010001598 19.02.2013	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (PC.Div) on 8.4.2013. The case is re-listed for 19.6.2013.			

106	Case No.:7/48/83-ALC1/2012	Party Name:SHITAL INDUSTRIES PVT.LTD.,	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00901/AM13/	RLA File :08/24/040/00406/AM13/	Lic.No/Date:0810118578 20.02.2013	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 19.6.2013			

107	Case No.: 63/52/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status: Case Deferred
	HQ File :01/83/050/00982/AM13/	RLA File :08/24/040/00456/AM13/	Lic.No/Date:0810119461 15.03.2013	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. The case is re-listed for 19.6.2013.			

108	Case No.: 1/8/83-ALC1/2013	Party Name:BAJAJ POLYBLEND PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status: Case Deferred
	HQ File :01/83/050/00151/AM14/	RLA File :50/24/040/00019/AM13/	Lic.No/Date:5010001629 28.03.2013	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 19.6.2013			

109	Case No.: 1/4/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status: Case Deferred
	HQ File :01/83/050/00006/AM14/	RLA File :08/24/040/00007/AM14/	Lic.No/Date:0810120214 12.04.2013	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 19.6.2013			

110	Case No.: 2/4/83-ALC1/2013	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status: Case Deferred
	HQ File :01/83/050/00007/AM14/	RLA File :08/24/040/00010/AM14/	Lic.No/Date:0810120215 12.04.2013	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 19.6.2013			

111	Case No.:3/4/83-ALC1/2013	Party Name:SV PLASTOCHEM PVT.LTD.	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00008/AM14/	RLA File :31/24/040/00089/AM11/	Lic.No/Date:3110057927 15.04.2013	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 19.6.2013			

112	Case No.:2/8/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Added
	HQ File :01/83/050/00152/AM14/	RLA File :17/24/040/00014/AM14/	Lic.No/Date:1710005314 14.05.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Mail issued to the firm on 4.6.2013. The case is re-listed for 19.6.2013.			

113	Case No.:3/8/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00153/AM14/	RLA File :17/24/040/00018/AM14/	Lic.No/Date:1710005317 14.05.2013	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Mail issued to the firm on 4.6.2013. The case is re-listed for 19.6.2013.			

114	Case No.:4/8/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Deferred
	HQ File :01/83/050/00154/AM14/	RLA File :17/24/040/00019/AM14/	Lic.No/Date:1710005318 14.05.2013	Defer Date:19.06.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued to the firm on 4.6.2013. The case is re-listed for 19.6.2013.			

115	Case No.:5/8/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Added
	HQ File :01/83/050/00155/AM14/	RLA File :17/24/040/00025/AM14/	Lic.No/Date:1710005324 15.05.2013	Defer Date:
	Decision :Not listed in this agenda. Re-listed for 19.6.2013.			

116	Case No.:6/8/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/83-ALC1/2013 22.05.2013	Status:Case Added
	HQ File :01/83/050/00156/AM14/	RLA File :17/24/040/00023/AM14/	Lic.No/Date:1710005329 16.05.2013	Defer Date:
	Decision : Not listed in this agenda. Re-listed for 19.6.2013			

Date:31.05.2013

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer